

**Central Electricity Regulatory Commission
New Delhi**

No. INTSCR/1/2017/PN/1

Dated: 08.06.2017

Public Notice

Subject: Regarding electronic hearing (e-Hearing) at CERC

Central Electricity Regulatory Commission (CERC), a statutory body constituted under the Act of Parliament is mandated with the responsibilities to discharge its functions under the provisions of the Electricity Act, 2003.

2. CERC, as part of the Digital India initiative, has launched a web-based e-filing portal on **4th April 2016**, the Stakeholders and their Counsels are now filing petitions and submitting pleadings online on CERC e-Filing portal (www.cerc-efiling.gov.in), after accessing the portal by entering their login credentials.

3. As a further move in this direction the Commission intends to introduce e-Hearing w.e.f **15th June 2017**. The e-hearing facility would enable the stakeholders to present their case during the hearing through softcopies of the pleadings.

4. The detailed procedure of e-Hearing is as follows:

Step1: Submission of pleadings by the parties at least 3 working days before hearing date

S.No	Tuesday Hearing	Thursday Hearing
Submission of documents by the Parties	By preceding Wednesday (12 midnight)	By preceding Friday (12 midnight)

Any Document received after expiry of the above mentioned days will be referred by the Hardcopy during Court Proceedings and the soft copy of the same should be uploaded on the e-Filing portal on the same day i.e on the date of Hearing.

Step2: The full pleading file for the e-Hearing will be shared to the registered mapped parties for respective petition by Legal Division two working days before the date of Hearing thus for Tuesday hearings full pleading file will be shared by Friday evening and for Thursday hearing full pleading file will be shared by Tuesday evening

S.No	Tuesday Hearing	Thursday Hearing
Sharing of Full pleading file by CERC	By Friday(6 pm)	By Tuesday (6 pm)

Step3: The full pleading file with CERC page numbering may be downloaded by the parties through their e-Filing portal interface before hearing from the Summary tab.

Step: 4: The parties will refer and mention CERC page number (Red colour, Top right corner) while presenting their case during the hearing so that the page number of the referred document will be same for the parties and the Commission.

Assistance will be extended to the parties for e-Hearing through E-Court helpdesk located at the 4th floor of CERC, (Phone No. 011-2353503/ Extn-260, Mobile No.- 07042604928). The help desk would provide facility for downloading the full pleading file for e-Hearing along with technical help for e-Hearing petitions.

Sd/-
(Sanoj Kumar Jha)
Secretary